GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1266

TO BE ANSWERED ON THE 18TH DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)

ILLEGAL INFILTRATION

1266. SHRI RAM CHARITRA NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that 100 crore infiltrators had entered into the country and are depriving the people of the country of their benefits;

(b) if so, the details thereof; and

(c) the steps taken by the Government to push them back to their original place?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) and (b): No Madam. Since illegal migrants enter into the country without valid travel documents in clandestine and surreptitious manner, there is no accurate data regarding number of such migrants living in the country.

(c): Deportation of illegal migrants is a continuous process. Central Government is vested with powers under Section 3(2)(c) of the Foreigners Act, 1946 to deport foreign nationals staying illegally in the country.

These powers to identify, detain and deport illegally-staying foreign nationals have also been delegated to all the State Governments / UT Administrations and Bureau of Immigration. Further, instructions have been issued to State Governments from time to time for taking appropriate and prompt steps to identify illegal migrants, their restriction to specified locations as per provisions of law, and initiation of legal proceedings including deportation proceedings as per provisions of Law.